

वित्त मंत्रालय में राज्य मंत्री (श्री बुलकिारउल्लाह): (क) और (ख). रक्षा प्रतिष्ठानों को भारत में खरी विदेशी शराब की मलाई करने वाले शराब निर्माताओं के संबंध में अपेक्षित सूचना एकत्रित की जा रही है और यथासंभव शीघ्र ही सदन-पटल पर रख दी जायगी।

Development of Tourism in Gwalior and Gwalior Region

6098. SHRI MADHAVRAO SCINDIA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state

(a) the progress in implementation of long pending proposals, under consideration of the Government for development of tourism in Gwalior and Gwalior Region;

(b) whether the Government will also consider the demand of halting Boeing flight Delhi-Agra Khajuraho-Varanasi-Delhi, at Gwalior, under the new plans for tourism development;

(c) if so, the details of the plan; and

(d) if not, the reasons thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) As the proposals received from various parties relating to the introduction of conducted coach tours from Gwalior to Khajuraho via Shivpuri and Jhansi and the renovation of the Gwalior Fort do not come under the purview of the Central Department of Tourism, they have been forwarded to the State Directorate of Tourism and the Archaeological Survey of India respectively for necessary action.

(b) Due to the tight flight schedule of available aircraft, Indian Airlines do not find it possible to route Delhi-Khajuraho flight via Gwalior.

(c) and (d). Do not arise.

Forged Receipts pledged by M/s. Navneet Trading Company with the Bank of Maharashtra

6099. SHRI R. K. MHALGI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Bank of Maharashtra (Connaught Place Branch) had given a loan of Rs. 5,00,000/- to M/s. Navneet Trading Company;

(b) whether the company had pledged forged receipts with the Bank;

(c) whether a case has been lodged with the Delhi Police, by the Bank; and

(d) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) to (d). In accordance with the provisions of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and in accordance with the usages and practices customary among bankers, details of individual clients is not to be divulged. Bank of Maharashtra has, however, reported that as there were some irregularities in the conduct of the account relating to M/s. Navneet Trading Company, it has already recalled the advances and has recovered a major portion of the amount due to the bank. While the Bank of Maharashtra, itself, has not filed any criminal complaint against the Company according to information available with it, a police complaint has been lodged against the company by a Transport Company alleging that the Motor Transport receipts relating to certain Bills purchased by the bank were from books stolen by the representatives of M/s. Navneet Trading Company.